NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Insolvency) No. 530 of 2020

IN THE MATTER OF:

Amit Agarwal, R.P. of the

Corporate Debtor Boulevard Projects Pvt. Ltd. ... Appellant

Versus

Ziasess Ventures Ltd. ...Respondent

Present:

For Appellant: Mr. Arun Kathpalia, Senior Advocate with

Mr. Angad Verma, Ms. Anjali Agarwal and Mr.

Prashant Kumar, Advocates

For Respondent: Mr. Saurabh Agarwal, Mr. Ribhu Garg, Mr. Zahid Laiq

Ahmed, Mr. Saurajay Nanda, Advocates Mr. K. Venugopal, Senior Advocate with Mr. P.K. Mittal, Advocate for Intervenor

ORDER
(Through Virtual Mode)

22.09.2020 Due to paucity of time the matter could not be taken up.

Mr. Saurabh Agarwal, learned counsel for the Respondent wants to file an application raising the defence of limitation. We deem it unnecessary as limitation is a matter which is to be considered by the Court even if not raised as it affects the jurisdiction of the Court.

List the appeal 'for hearing' on 6th October, 2020 at 2.30 P.M.

[Justice Bansi Lal Bhat]
Acting Chairperson

[Justice Venugopal M.] Member (Judicial)

> [Kanthi Narahari] Member (Technical)